IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

C.P-162/2007

IN THE MATTER OF:

Ajay Batra & Ors.

... PETITIONER

Vs.

M/s. BHP Machines Limited & Ors.

... RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 30.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

For the Respondents

: Mr. Mohak Bhadana, Advocate

Mr. Ankush Diwan, Advocate

For Res. 4,5 & 14

Mr. Atul Batra, - Res. No.5 Mr. Deepak Jain, Advocate Ms. Prabhleen Kaur, Advocate Mr. Tanpreet Gulati, Advocate

(for Res. 21-25)

ORDER

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Learned Counsel for the petitioner is present. Ld. Counsel for the Respondent Nos. 4, 5, 10, 13 & 21 to 22 are present.

Ld. Counsel for the petitioner represents that since R-8 has since deceased, L.Rs are required to be impleaded. In relation to Respondent No.2, it is submitted by the Ld. Counsel for the petitioner that L.Rs of Respondent

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No.2, who has since deceased have already been impleaded they being. Respondent-10 and Respondent-20 have been brought on record.

Ld. Counsel for the petitioner seeks some time to take steps for impleading the L.Rs of Respondent No.8 in compliance with NCLT Rules, 2016. Time is granted to Ld. Counsel for the petitioner for taking necessary steps to implead the L.Rs. It is also directed that Ld. Counsel for the respondent will cooperate with the petitioner with necessary information if they are privy to bring on record the L.Rs of Respondent No.8.

Post the matter on 13.9.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 30.8.2017